

**REPORTS OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

SEVENTH SESSION—SECOND LOK SABHA

Fourty Second Report



**LOK SABHA SECRETARIAT
NEW DELHI
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CONTENTS

	PAGES
1. Thirty-fourth Report	1
2. Thirty-fifth Report	2
3. Thirty-sixth Report	3-5
4. Thirty-seventh Report	6
5. Thirty-eighth Report	7-19
6. Thirty-ninth Report	20
7. Fortieth Report	21-23
8. Forty-first Report	24
9. Forty-second Report	25-26
10. Forty-third Report	27
11. Forty-fourth Report	28-29
12. Forty-fifth Report	30
13. Annexure (Proceedings of Lok Sabha <i>re</i> : Adoption of Reports)	31-33

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

FORTY-SECOND REPORT

(SECOND LOK SABHA)

On behalf of the Committee on Private Members' Bills and Resolutions, I, having been authorised by the Committee, present on their behalf, this their Forty-second Report.

2. The Committee met on the 14th April, 1959 for—

(1) Classification and allocation of time for discussion of the Port Haj Committees (Amendment) Bill (*Amendment of sections 1 and 6 and substitution of sections 3 and 4*) by Shri A. K. Gopalan under Rule 294(1) (b) and 294(1) (c) of the Rules of Procedure respectively.

(2) Allocation of further time for discussion of the Code of Criminal Procedure (Amendment) Bill (*Amendment of sections 342 and 562*) by Shri Raghbir Sahai.

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Raghbir Sahai attended the sittings.

II. Classification of and allocation of time to Bill

4. After considering all aspects of the Bill, the Committee placed the Port Haj Committees (Amendment) Bill by Shri A. K. Gopalan under Category B and allotted 2 hours for its discussion.

III. Allocation of further time to Bill

5. The Code of Criminal Procedure (Amendment) Bill (*Amendment of sections 342 and 562*) by Shri Raghbir Sahai was introduced in Lok Sabha on the 7th March, 1959. In their Seventeenth Report adopted by the House on the 21st March, 1958, the Committee had allotted 1½ hours for discussion of the Bill. The Bill was considered by the House on the 22nd August and 5th September, 1958 and thereafter circulated for the purpose of eliciting opinion thereon by the 31st December, 1958.

So far five papers containing opinions received on the Bill have been laid on the Table of the House. The member has since given

notice of his next motion for referring the Bill to a Select Committee. As the time previously allotted to the Bill had already been taken up, the Committee, after hearing the views of the Member in-charge, allotted 1½ hours for the further discussion of the Bill.

IV. Recommendations

6. The Committee recommends—

- (i) that the classification and allocation of time to the Port Haj Committees (Amendment) Bill (No. 28 of 1959) by Shri A. K. Gopalan (*vide* para 4) be agreed to by the House;
- (ii) that the allocation of further time to Code of Criminal Procedure (Amendment) Bill by Shri Raghubir Sahai, (*vide* para 5) be agreed to by the House.

NEW DELHI;
The 15th April, 1959.

AMAR SINGH SAIGAL